

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.71(MAH)/2013
CA No.


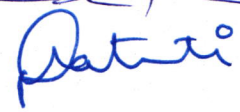
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: M/s. Gupta Infratec Pvt. Ltd.
V/s.
M/s. Avinisha Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr S. K. J. Chauhan	PCS for Petitioner	
2	Adv. Prateekhi	Adv. for Respondent	

ORDER

C.P. No. 71/397-398/CLB/MB/MAH/2013

1. The Learned Representative of the Petitioner is present.
2. The Learned Representative has placed on record a Letter dated 20.03.2017 jointly signed from the side of the Petitioner and the Respondent stating therein that the dispute has been amicably settled. The said Joint declaration is placed on record. However, to comply with the formalities, seeking more time. Time is granted.
3. Adjourned to **17.04.2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **21.03.2017**